

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 15.11.2007

The Meeting No. 31/AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 15.11.2007 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT in his chamber of DGFT office.

List of members present in in the meeting is at Annexure-I

Case No. 682 NC-VI Dt.15.11.2007	Party Name: M/s. Neelam Oiltrade P Ltd, Mumbai	Meeting No & Date 31/08 dt. 15.11.2007	Status Deferred
HQ File No. 01/85/162/ 539/AM.08/ DES.VI	RLA File 03/94/40/166/AM08	Lic No. & Date Not yet issued	Defer date 04.10.2007

Application : Request for fixation of SION of “ Methyl Ester of Palmolein Fatty Acid:300000 Kgs. Against import of Palmolein FFA O.25%under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1	62/O-METHYL ESTER OF PALMOLEIN FATTY ACID MOISTURE 0.5% MAX,TOTAL GLYCERINE 2% MAX, FLASH POINT 100 DEGREES C MIN CETANE NUMBER 47 MIN	300000.000	KG	10836000.00	258000.00
			TOTAL	10836000.00	258000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	PALMOLEIN FFA 0.25% MAX, MOISTURE: 0.25% MAX, MELTING POINT:25 DEGREES C MAX. IODINE VALUE:56 MIN	370500.000	KG	10270260.00	244530.00
			Total	10270260.00	244530.00

Position:
Decision: Deferred..

The Committee considered the case as per agenda. Neither the representatives of VVO & Deptt. Of C&PC(Shri Jasbir Singh, IA) were present nor were their comments received. The Committee decided to remind both the technical authorities for expediting their comments.

The case stands deferred for re-listing on 13.12.2007

Case No. 683 NC-VI Dt.15.11.2007	Party Name: M/s. Neelam Oiltrade P Ltd, Mumbai	Meeting No & Date 31/08 dt. 1511.2007	Status Deferred
HQ File No. 01/85/162/ 538 /AM.08/DES.VI	RLA File 03/94/40/166/AM08	Lic No. & Date Not yet issued	Defer date 04.10.2007

Application : Request for fixation of SION of “ Methyl Ester of Palmolein Fatty Acid:300000 Kgs. Against import of Palmolein FFA O.25% under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1	62/O-METHYL ESTER OF PALMOLEIN FATTY ACID MOISTURE 0.5% MAX,TOTAL GLYCERINE 2% MAX, FLASH POINT 100 DEGREES C MIN CETANE NUMBER 47 MIN	300000.000	KG	10836000.00	258000.00
			TOTAL	10836000.00	258000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
	IMPORT ITEM PALMOLEIN FFA 0.25% MAX, MOISTURE: 0.25% MAX, MELTING POINT:25 DEGREES CMAX. IODINE VALUE :56 MIN	370500.000	KG	10270260.00	244530.00
			Total	10270260.00	244530.00

Position:
Decision: Deferred

The Committee considered the case as per agenda. Neither the representatives of VVO & Deptt. Of C&PC(Shri Jasbir Singh, IA) were present nor were their comments received. The Committee decided to remind both the technical authorities for expediting their comments.

The case stands deferred for re-listing on 13.12.2007

Case No. 684 NC-VI Dt.15.11.2007	Party Name: M/s. Neelam Oiltrade P Ltd, Mumbai	Meeting No & Date 31/08 15.11.2007	Status Deferred
HQ File No. 01/85/162/537/AM.08/DES.VI	RLA File 03/94/40/166/AM08	Lic No. & Date Yet not issued	Defer date 04.10.2007

Application : Request for fixation of SION of “ Methyl Ester of Palmolein Fatty Acid:300000 Kgs. Against import of Palmolein FFA O.25% under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1	62/O-METHYL ESTER OF PALMOLEIN FATTY ACID MOISTURE O.5% MAX,TOTAL GLYCERINE 2% MAX, FLASH POINT 100 DEGREES C MIN CETANE NUMBER 47 MIN	300000.000	KG	10836000.00	258000.00
			TOTAL	10836000.00	258000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1	IMPORT ITEM PALMOLEIN FFA 0.25% MAX, MOISTURE: 0.25% MAX, MELTING POINT:25 DEGREES CMAX. IODINE VALUE::56 MIN	370500.000	KG	10270260.00	244530.00
			Total	10270260.00	244530.00

Position:
Decision:Deferred.

The Committee considered the case as per agenda. Neither the representatives of VVO & Deptt. Of C&PC(Shri Jasbir Singh, IA) were present nor were their comments received. The Committee decided to remind both the technical authorities for expediting their

comments.

The case stands deferred for re-listing on 13.12.2007

Case No. 685 NC-VI Dt.15.11.2007	Party Name: M/s. Disha Foods Pvt. Ltd .Hyd	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/85/162/ 257/AM07 /DES.VI	RLA File	Lic No. & Date Not yet issued	Defer date 30.08.2007

Application : Request for (a) amendment in the import item from “Vegetable shotening /Fat” to “RBD Plam Oil/Palm Oil/ Pamoline Oil” (b) Modification of SION E-5 ,Biscuits for inclusion of fuel under para 4.7 of HBP(Vol.1) 2002-2007

Position:
Decision: Deferred.

The Committee considered the case as per agenda. The Committee was decided to issue reminder to APEDA/MFPI/DIPP for furnishing detailed consumption data for use of fuel in furnace /oven for manufacturing of biscuits

The case stands deferred for re-listing on 13.12.2007

Case No. 686 NC-VI Dt.15.11.2007	Party Name: M/s. Ankit Biscuits Pvt Ltd, Hyd	Meeting No & Date 31/08 15.11.2007	Status Deferred.
HQ File No. 01/85/162/ 447/ AM.07/DES.VI	RLA File	Lic No. & Date Not yet issued	Defer date 30.08.2007

Application : Request for (a) amendment in the import item from “Vegetable shotening /Fat” to “RBD Palm Oil/Palm Oil/ Pamoline Oil” (b) Modification of SION E-5 ,Biscuits for inclusion of fuel under para 4.7 of HBP(Vol.1) 2002-2007.

Position:
Decision Deferred.

The Committee considered the case as per agenda. The Committee decided to issue reminder to APEDA/MFPI/DIPP for furnishing detailed consumption data for use of fuel in furnace/ oven for manufacturing of biscuits

The case stands deferred for re-listing on 13.12.2007

Case No. 687 NC-VI Dt.15.11.2007	Party Name: M/s. Badami Foods, Hyd.	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/85/162/ 448/AM.07/DES.VI	RLA File	Lic No. & Date Not yet issued	Defer date 30.08.2007

Application : Request for (a) amendment in the import item from “Vegetable shortening /Fat” to “RBD Plam Oil/Palm Oil/ Pamoline Oil” (b) Modification of SION E-5 ,Biscuits for inclusion of fuel under para 4.7 of HBP(Vol.1) 2002-2007.

Position:
Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to issue reminder to APEDA/MFPI/DIPP for furnishing detailed consumption data for use of fuel in furnace/oven for manufacturing of biscuits

The case stands deferred for re-listing on 13.12.2007

ase No. 688 NC-VI Dt.15.11.2007	Party Name: M/s. Harsh Bakers Hyd	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/85/162/ 449/ AM.07/DES.VI	RLA File	Lic No. & Date Not yet issued	Defer date 30.08.2007

Application : Request for (a) amendment in the import item from “Vegetable shotening /Fat” to “RBD Palm Oil/Palm Oil/ Pamoline Oil” (b) Modification of SION E-5 ,Biscuits for inclusion of fuel under para 4.7 of HBP(Vol.1) 2002-2007.

Position:
Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to issue reminder to APEDA/MFPI/DIPP for furnishing detailed consumption data for use of fuel in furnace/oven for manufacturing of biscuits

The case stands deferred for re-listing on 13.12.2007

Case No. 689 NC-VI Dt.15.11.2007	Party Name: M/s. Real Baker Pvt Ltd,Hyd	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/85/162/ 450/AM.07/DES.VI	RLA File	Lic No. & Date Not yet issued	Defer date 30.08.2007

Application : Request for (a) amendment in the import item from “Vegetable shortening/Fat” to “RBD Palm Oil/Palm Oil/ Palmoline Oil” (b) Modification of SION E-5 ,Biscuits for inclusion of fuel under para 4.7 of HBP(Vol.1) 2002-2007.

Position:
Decision: Deferred

The Committee considered the case as per agenda. The Committee decided to issue reminder to APEDA/MFPI/DIPP for furnishing detailed consumption data for use of fuel in furnace/oven for manufacturing of biscuits

The case stands deferred for re-listing on 13.12.2007

Case No. 690 NC-VI Dt.15.11.2007	Party Name: M/s. Ravi Foods Pvt. Ltd, Hyd	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/85/162/ 451/ /AM.07/DES.VI	RLA File	Lic No. & Date Not yet issued	Defer date 30.08.2007

Application : Request for (a) amendment in the import item from “Vegetable shortening /Fat” to “RBD Palm Oil/Palm Oil/ Palmoline Oil” (b) Modification of SION E-5 ,Biscuits for inclusion of fuel under para 4.7 of HBP(Vol.1) 2002-2007.

Position:
Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to issue reminder to APEDA/MFPI/DIPP for furnishing detailed consumption data for use of fuel in furnace/oven for manufacturing of biscuits

The case stands deferred for re-listing on 13.12.2007

Case No. 691 NC-VI Dt.15.11.2007	Party Name: M/s. Pioma Industries , Ahmedabad	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/85/44/021/AM01 /DES.VI	RLA File	Lic No. & Date Not yet issued	Deferred date 27.09.2007

Application : Request for fixation of SION for the export product Instant Fruit Flavour Crystals to make the amendment of E-99 under para 4.7 of HBP(Vol.1) 2002-2007

Position:

Decision: Deferred

The Committee considered the case as per agenda. The Committee decided to issue reminder to MFPI,CFTRI DC(SSi) to expedite their comment for consideration the case.

The case stands deferred for re-listing on 13.12.2007

Case No. 692 NC-VI Dt.15.11.2007	Party Name: M/s. South Seas Distilleries & Breweries Pvt. Ltd, Mumbai	Meeting No & 31/08 Date 15.11.2007	Status Rejected
HQ File No. 01/85/050/00049 /AM08 /DES.VI	RLA File 03/95/040/00353/AM08	Lic No. & Date 0310436656 18.07.2007	Defer date 27.09.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2004-2009

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	67/0- IMFL, WHISKY BLENDED DRINK WITH ALCOHOLIC CONTENT 40% TO % CONTAINING UPTO 30% OF THE IMPORTED ALCOHOLIC CONCENTRATE IN BOTTLES OR IN BARRELS OR IN ISO TANKS	250000.000	Litre	38900000.00	480000.00
			TOTAL	38900000.00	480000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (PS) Currency
1	CONCENTRATE OF COMPOUND ALCOHOLIC EVERAGES/VATTED MALT SPIRIT/CONGNAAC BRANDY/SCOTCH WHISKY CONCENTRATE WITH STRENGTH NOT MOR THAN 67%V/V	60000.000	Litre	24000000.00	300000.00
			Total	24000000.00	300000.00

Position:
Decision: Rejected

The Committee considered the case as per agenda. It was noted in the meeting that the firm was asked to submit additional information vide this office letter dt. 13.09.2007 relating to as follows:-

- (a) **Separate Quantity for different export products and corresponding quantity of different import items.**
- (b) **Details of Alcohol content in different export products.**
- (c) **Details of content of imported Liquor in respective export products.**
- (d) **Copy of valid manufacturing license for export products i.e Industrial Approval/IEM/SIA.**

The firm has not furnished the required information in the absence to which it is not possible to estimate the import requirement for export production. Committee, therefore, decided to reject the case.

RLA to take consequential action as per Policy/procedure.

Case No. 693 NC-VI Dt.15.11.2007	Party Name: M/s. Shaili Bio-Tech Pvt. Ltd, Ahemedabad	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/85/050/00058/M08/DES.VI	RLA File 08/24/040/00104/AM08	Lic No. & Date 0810066505 10.08.2007	Deferred date 04.10.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2004-2009

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1	90/0- TISSUE CULTURE LILY BULBS(Packed in packing materials imported and the same should be reflected in the export documents also)	600000.000	Number	1477800.00	36000.00
			TOTAL	1477800.00	36000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	GELRITE	125.000	KG	538781.00	13125.00
2.	VITRO TISSUE AGAR 1200	30.000	Gram	82510.00	2010.00
3.	KINETINE	50.000	Gram	21206.00	516.60

4.	ADENINEHEMISULPHATE	3.000	KG.	26724.00	651.00
5.	6-BAP	200.000	Gram	31124.00	EURO
6.	Na2FeEDTA	3.000	KG	6527.00	159.00
7.	WAVIN CONTAINER & RIB LIDS (THIS LICENSE IS ISSUED IN TERMS OF PARA 4.7 OF HB 2004- 2009 AND SUBJECT TO FIXATION OF INPUT-OUTPUT NORMS BY DGFT)(B.G./LUT AS APPLICABLE TO LTHE EXECUTED AS PER RELEVANT CUSTOM NOTIFICATION/CIRCULARS)				
			TOTAL	882,566.00	21,499.00

Position

Decision: Deferred

The Committee considered the case as per agenda. The Committee decided to issue reminder to Ministry of Environment to expedite their comment for consideration the case.

The case stands deferred for re-listing on 13.12.2007

Case No. 694 NC-VI Dt.15.11.2007	Party Name: M/s. Gokul Refoils & Solvent Ltd, Ahemedabad	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/(83)/85/162/612/AM08 /DES.VI	RLA File	Lic No. & Date Not yet issued	Deferred date 27.09.2007

Application : Request for fixation of SION for export of Castor Seeds Packed in Plastic/Guni Bags against import of Caster Seeds Uncleaned under para 4.7 of HBP(Vol.1) 2004-2009

Position:

Decision: Deferred

The Committee considered the case as per agenda. The Committee decided to issue reminder to the firm and APEDA for furnishing information/comments as per letter dat 12.10.07 for consideration of the case.

The case stands deferred for re-listing on 13.12.2007

Case No. 695 NC-VI Dt.15.11.2007	Party Name: M/s. Sonarome Pvt Ltd, Bangalore	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/87/85/50/797/AM05 /DES.VI	RLA File 07/24/040/429/AM05	Lic No. & Date 0710033063 30.09.2004	Defer date 20.09.2007

Application : Request for export of Vanilla and other items against import of Ethyl Vanillin and other items under para 4.7 of HBP(Vol.1) 2004-2009

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1	62/0- VANILLA N0.10	500.000	KG	115000.00	2500.00
2	62/0- TOASTED COCONUT FLAV 010202	100.000	KG	4100.00	900.00
3	62/0- COCONUT STANDARD	350.000	KG	104650.00	2275.00
4	62/0-VANILLA SPL	150.00	KG	34500.00	250.00
5	62/0- ORANGE FLAV (CANDY) K 700	75.000	KG	16376.00	356.00
6	62/0- LEMON OIL SUPER	25.000	KG	8740.00	190.00
7	62/0- STRAWBERRY CREAM FLAV 121002	25.000	KG	10350.00	225.00
8	62/0- MARIE FLAVOUR	25.000	KG	9200.00	200.00
9	62/0- CHOCOLATE BOURBON	25.000	KG	15295.00	332.50
10	62/0- ORANGE CREAM FLAV 171102	5.000	KG	1495.00	82.50
11	62/0- BUTTER NITS-22	225.000	KG	41400.00	900.00
12	62/0- ORANGE EMULSION DB 150599	1250.000	KG	166750.00	3625.00
13	62/0- BLACK CURRENT EMULSION (BLACK)	250.000	KG	46000.00	1000.00
14	62/0- MANGO MAZZA 23493	KG	100.000	19320.00	420.00

15	62/0- FDS 35 STRAWBERRY EMULSI ON	KG	100.000	16560.00	360.00
16	62/0- RASPBERRY FLAVOUR 310799	KG	50.000	20700.00	450.00
17	62/0- ROSE ESSENCE 050801	KG	50.000	19550.00	425.00
18	62/0- STRAWBERRY FLAVOUR 41200	KG	50.000	14950.00	325.00
19	62/0- ORANGE SWEET 15896	KG	50.000	16100.00	350.00
20	62/0- TUTTY FRUITY 270401	KG	40.000	14720.00	320.00
21	62/0- ROSE FRAGRANCE 220704	KG	30.000	10350.00	250.00
22	62/0- DT COMPOUND FLORAL FLRUIITY 051202	KG	30.000	8970.00	195.00
23	62/0- BUTTER NITS-22	KG	600.000	120060.00	2610.00
24	62/0- VANILLA POWDER SPECIAL	KG	500.000	92000.00	2000.00
25	62/0- VANILLA SPECIAL	KG	500.000	80500.00	1750.00
		TOTAL	TOTAL	1,044,936.00	22,716.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1	ETHYL VANILLIN	250.000	KG	197625.00	4250.00
2	FURANEOL	30.000	KG	262539.00	5646.00
			TOTAL	460,164.00	9,896.00

Position:
Decision: Deferred

The Committee considered the case as per agenda. The Committee ascertained that DO reminder has been issued to JS-MFPI for furnishing their comments to the representation submitted by the firm (furnishing Central Excise certified production/consumption data). Norms Committee also noted that this case has already been rejected. Norms Committee, decided to await comments of MFPI. Case my be listed again.

The case stands deferred for re-listing on 13.12.2007

Case No. 696 NC-VI Dt.15.11.2007	Party Name: M/s. Sonarome Pvt Ltd, Bangalore	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/87/85/50/1109/AM05 /DES.VI	RLA File 07/24/040/00363/AM05	Lic No. & Date 0710034218 23.11.2004	Defer date 20.09.2007

Application : Request for export of condensed Milk Flavour, Butter Scotch, Chocolate Bourbon strawberry etc. against import of Flavour Base under para 4.7 of HBP(Vol.1) 2004-2009

Position:

Decision: Deferred

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1	CONDENSED MILK FLR100899	600	KG	205200	4560
2	BUTTER SCOTCH STD	300	KG	81000	1800
3	CHOCOLATE BOURBON	200	KG	117000	2600
4	MALT FLR 7597	500	KG	171000	3800
5	COCONUT STD	200	KG	51300	1140
6	NICE 041298	200	KG	85500	1900
7	HONEY SPL	200	KG	88515	1967
8	CUSTARD FLR 185	150	KG	64125	1425
9	ORANGE FLR (CANDY)K1700	250	KG	53415	1187
10	STRAWBERRY FLR(CANDY)12682	500	KG	128250	2850
11	PINE APPLE INTNL 22768	300	KG	141750	3150
12	LEMON OIL SUPER	300	KG	102600	2280
13	VANILLA INTNL 24479E	900	KG	239040	5312
14	SONAREX MALIC ACID	500	KG	67500	1500
15	CULCOSE PLUS FLR 020502	600	KG	256500	5700
16	BANANA SPL 6794	300	KG	94500	2100
17	TOASTED COCONUT FLR 010202	600	KG	239040	5212
18	STRABERRY CRÈME FLR	300	KG	12150	2700
19	CHERRY SWEET FLAV 6892	150	KG	37125	825
20	MANGO CANDY 260302	200	KG	63000	1400
21	PINE APPLE CRÈME FLAV 111002	200	KG	72000	1600
22	TUTTY FRUITY FLAV 291297	180	KG	76950	1710
23	BLACK CURRENT FLAV 21196	300	KG	148500	3300
24	BANANA STANDARD	80	KG	12600	280

25	BLACK CURRENT FLAV	300	KG	81000	1800
26	COCONUT R-93	500	KG	78750	1750
27	MANGO EMULSION	200	KG	38250	850
28	ORANGE OIL SWEET K 700	60	KG	9720	216
29	ORANGE SWEET 15896	40	KG	8100	180
30	PEEPMINT OIL FLAV 150499(OS)	80	KG	18000	400
31	PASSION FRUIT FLAV 191199	40	KG	12600	280
32	PINE APPLE EMULSION STD	200	KG	45000	1000
33	RASPBERRY 2078 N	40	KG	9900	220
34	VANILLA POWDER SPL	500	KG	75375	1675
35	VANILLA SPL	200	KG	33300	740
36	TOMATO RIPE 16404	60	KG	16200	360
37	TUTTIFRUITY270401	20	KG	5625	125
38	CHERRY SWEET 6892	60	KG	14175	315
39	GHEE FLAV 160704	25	KG	7605	169
40	GHEE FLAV 190704DP	25	KG	4725	105
41	LEMON ESSENCE	200	KG	56250	1250
42	BRANDY FLAV 181192	5	KG	4050	90
43	SONAFLO ORANGE 220604DP	40	KG	20250	450
44	LEMONPOWDER 300103	10	KG	1890	42
45	PINEAPPLE POWDER 103 DP	20	KG	5625	125
46	MEAT FLAV 220604	20	KG	5850	130
47	GARLIC FLAV 2000G	20	KG	2700	60
48	MCHUZI MIX SEASONING P 260604	20	KG	3150	70
49	BEEF ONION SEASONING 220604	20	KG	4725	105
50	ONION SEASONING P 010304	20	KG	5400	120
51	CHOCOLATE STD	200	KG	36900	820
52	CHOCOLATE 180598	72	KG	22680	504
53	ORANGE OIL SWEET K 700	72	KG	16200	360
54	STRABERRY 151199	72	KG	25920	576
55	LEMON 171299	72	KG	22680	504
56	PEPPERMINT FLAV 150499	72	KG	17820	396
57	CONDENSED MILK FLR 100899	72	KG	19440	432
58	HAZLENUT 031020	72	KG	25920	576
59	VANILLA SPL LIQUID	72	KG	12960	288
60	COCONUT STD	72	KG	19440	432
61	CARMEL LIQUID	72	KG	6480	144
		11655	KILLOS	3512565	78057

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
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1	FLVS BASE 1109403225	150	KG	1,41,075.00	3135.00
2	FLVS BASE 1749409260	100	KG	2,47,500.00	5500.00
3	FLVS BASE 1109702125	20	KG	17,550.00	390.00
4	FLVS BASE 1769206129	10	KG	18,675.00	415.00
5	PROPYLENE GL YCOL	17200	KG	10,25,550.00	22,790.00
			TOTAL	14,50,350.00	32,230.00

Position:
Decision: Deferred

The Committee considered the case as per agenda. The Committee ascertained that DO reminder has been issued to JS-MFPI for furnishing their comments to the representation submitted by the firm (furnishing Central Excise certified production/consumption data). Norms Committee also noted that this case has already been rejected. Norms Committee, decided to await comments of MFPI. Case may be listed again.

The case stands deferred for re-listing on 13.12.2007

Case No. 698 NC-VI Dt.15.11.2007	Party Name: M/s. Organic India Pvt. Ltd, Lucknow	Meeting No & 31/08 Date 15.11.2007	Status Deferred
HQ File No. 01/85/162/541/AM08 /DES.VI	RLA File 06/24/40/0009/AM08	Lic No. & Date 0610012144DT. 23.07.2007	Defer date 04.10.2007

Application : Request for export of Flavoured psyllium powder(Orange Flavour against import Inulin Extract Powder/Licorice root cut root under para 4.7 of HBP(Vol.1) 2004-2009.

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency In realization
1	670- Flavored Psyllium Powder(Peach/Orange Flavor Blend of Psyllium powder, fruit powders, natural flavorings Herb and Herb	81792.000	KG	49030615.89	1209139.73

	Extracts, (Product Blend is certified organic as per USDA standard)				
2.	670/- Flavored Psyllium Powder(chocolate Flavour Blend of Psyllium powder, fruit powders, natural flavorings Herb and Herb Extracts, (Product Blend is certified organic as per USDA standard)	42600.000	K.G.	25536779.11	629760.27
			TOTAL	74,567,395.00	1,838,900.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	INULIN EXTTRACT POWDER	18789	KG		
2.	LICORICE ROOT	14386	KG		
3.	PRUNE POWDER	3471	KG		
4.	ORANGE POWDER	777	KG		
5.	PEACH POWDER	777	KG		
6.	CAROB POWDER	9818	KG		
7.	CHICORY ROOT POWDER	4473	KG		
8.	MARSHMALLO ROOT POWDER	3042	KG		
9.	ORANGE FLAVOUR POWDER	1288	KG		
10.	PEACH FLVOUR	1288	KG		
11.	CHOCOLATE FLVOUR POWDER	1566	KG		
12.	VANILLA POWDER	895	KG		
13.	ALOE EXTRACT POWDER	1882	KG		
14.	STEVIOSIBES EXTRACT POWDER	547	KG		
			TOTAL	34419321.58	838473.12

Position:
Decision: Deferred

The Committee considered the case as per agenda. It was decided to issue reminders to MFPI & AYUSH for their comments for consideration of the case.

The case stands deferred for re-listing on 13.12.2007

Case No. 699 NC-VI	Party Name: M/s.	Meeting No & 31/08 Date 15.11.2007	Status Deferred
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Dt.15.11.2007	Unibic biscuits India Pvt Ltd, Bangalore		
HQ File No. 01/85/050/00068//AM08 /DES.VI	RLA File 07/24/40/00379/AM08	Lic No. & Date 0710053055 27.08.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$)Currency
1.	67/0-Minces Pies	21463.000	KG	1904859.00	53658.00
			TOTAL	1904859.00	53658.00

S.No	<u>IMPORT DETAILS</u>	QTY.	UOM	CIF (Rs)	CIF (US\$)Currency
1.	FRUIT MINCE	10100	KG	1265172.00	34150.00
			Total	1265172.00	34150.00

Position:
Decision: Deferred

The Committee considered the case as per agenda. It was decided to defer the case to the next meeting.

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